

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 1050/2024****IN THE MATTER OF:****RITISHA GOND****...APPLICANT****VERSUS****UNION OF INDIA & ORS****...RESPONDENT(S)****Index**

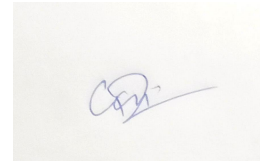
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Respondent No. 10**Filed by**

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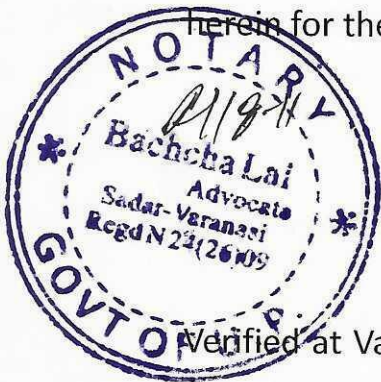
Through

New Delhi
Dated



GIGI.C. GEORGE
Advocate
Standing Counsel (UOI)
NATIONAL GREEN TRIBUNAL
Email: gigicgeorge.adv42@yahoo.in
M-9810625315

1. That I have read and understood the contents of the accompanying reply and studied the relevant records maintained in the department and produced before me. I have made myself fully aware about the facts and circumstances of the present case, hence competent to file the present accompanying reply.
2. That I have read and understood the contents of the application under reply made by the applicants. Save as expressly admitted herein and save what are matters of records every allegation and contention made in the said application shall be deemed to have been emphatically and specifically denied and disputed.
3. That the facts stated therein are true and correct to the best of my knowledge and belief, the contents of the reply may kindly be read as part and parcel of this affidavit and also the same has not been repeated herein for the sake of brevity.



[Signature]
18-11-24

[Signature]

DEPONENT

VERIFICATION

Verified at Varanasi on this 18 Nov 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therein.

[Signature]
18-11-24

[Signature]

DEPONENT

Solemnly affirmed before me today at by the deponent identified by Sri..... the contents of the affidavit were read over to deponent who verified matter to be true

[Signature]
18-11-24
Bachcha Lal (Adv.)
NOTARY-Sadar-Varanasi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPLE
BENCH, NEW DELHI

ORIGINAL APPLICATION NO.1050/2024

RITISHA GOND

--- APPLICANT

VERSUS

UNION OF INDIA & ORS.

--- RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO.10/DIRECTOR OF MINES &
SAFETY, GOVT. OF INDIA

1. That the Contents of para 1 need no comments to offer by the answering respondent no.10.
2. That the reply to the contents to the Para 2 of the application is that there is a provision made under Reg.111(2) of MMR, 1961 which is covered under the Mines Act, 1952, requiring the owners of every mine not to carry out any mining within 7.5m of his mine boundary. However, mining activity outside the lease hold area does not comes under the Mines Act, 1952.

Based on the records of the office of respondent no.10, four mines, mentioned in as respondent no.15 to 18 the permission under Reg. 106(2)(b) of MMR, 1961 for using Heavy Earth Moving Machinery (HEMM) with Deep Hole Blasting or under Reg.164(1A) (1B) of MMR, 1961 for blasting within radius of 300m Danger Zone, was not obtained by any of the four mines. The Provisions requiring permissions of DGMS for conducting blasting in mines:

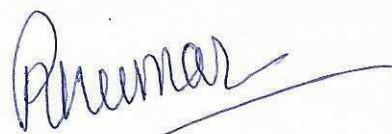


Permissions for conducting blasting in mines are required to be obtained from DGMS under the MMR 1961 in the following special circumstances:

- (i) Permission for conducting deep hole blasting (blasting with holes more than 3 m in depth), as required under Regulation 106(2)(b) of the MMR 1961;
- (ii) Permission for using explosives in non-cartridge form or for using more than one type of explosives (other than fuse or detonator) in the same hole (for example use of ANFO, SMS, SME along with cast booster), as required under Regulation 155(1) and 162(5) of the MMR 1961; and
- (iii) Permission for blasting within danger zone of 300 m from any permanent building or structure of permanent nature, not belonging to the owner of the mine, by using more than 2 kg of aggregate maximum explosive charge in all holes fired at one time or more than 2 kg of maximum explosive charge in each hole where blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, as required under Regulation 164(1B). However, if the shortest distance from the place of firing to any part of such building or structure is less than 50 metres, prior permission for blasting is required to be obtained under Regulation 164(1B) of the MMR 1961 irrespective of the amount of the charge used.

For blasting in mine under circumstances other than the above, no permission is required to be obtained from DGMS under the MMR 1961 and the blasting may be carried out in the mine by observing the precautions as prescribed under the provisions of Regulations 153-170 and other provisions of the MMR 1961.

The details of the mines/leases, mentioned in as respondent no.15 to 18, as per records in the office of the respondent no. 10 and status of action taken by the respondent no.10 in respect of mines mentioned in as respondent no.15 to 18 based on inspection from time to time is summarised in tabular form which is annexed as **Annexure-A and B. The notices issued to Respondent No.15 on**



various dates is annexed as Annexure-A1,A2,A3,A4 and A5. The notices issued to Respondent No.16 on various dates is annexed as Annexure-B1, B2 and B3. The notices issued to Respondent No.17 is annexed as C1,C2,C3,D1,D2 and D3.

3. That the contents of Para 3 of the application needs no reply from the answering respondent.
4. That the contents of Para 6 to 17 of the application needs no reply form the answering respondent.
5. That the reply to the contents of Para 2 of the application be read as part and parcel of the reply to Para 18 of the application.
6. That the contents of Para 19 of the application is matter of record, hence needs no reply.
7. That the reply to Para 2 of the application be read as part and parcel of the reply to para 20 of the application.
8. That the contents of Para 21 and 22 of the application is matter of record, hence need no reply. It is submitted that illegal mining activity outside the lease hold area of the mine does not comes under the Mines Act, 1952.
9. That the contents of Para 23 is concerned it is submitted that no provision regarding depth of mine is provided in the Mines Act, 1952. The surface structures not belonging to the owner of the mine were existed within 300m blasting danger zone of the mine for which the management demarcated the area lying 100m away from those surface structures as "No Blasting Zone". The details of the same is already annexed as Annexure-B.
10. That reply to Para 24 is that no provision regarding depth of mine is provided in the Mines Act, 1952. The surface structures not belonging to the owner of the mine were existed within 300m blasting danger zone of the mine. The details and action taken report is annexed as Annexure-C.



11. That the reply to Para 25 of the application is that no provision regarding depth of mine is provided in the Mines Act, 1952. The surface structures not belonging to the owner of the mine were existed within 300m blasting danger zone of the mine. The detailse and action taken report is annexed as Annexure-D.
12. That the reply to contents of para 2 of the application be read as part and parcel of the reply to Para 26 of the application.
13. That the reply to the contents of Para 2 of the application be read as part and parcel of the reply to para 27 and 28 of the application. No provision regarding depth of mine is provided in the Mines Act, 1952.
14. That the contents of Para 29 of the application is matter of records, hence needs no reply.
15. That the reply to the contents of Para 2 of the application be read as part and parcel of the reply to Para 30 & 31.
16. That the contents to para 32 to 36 is matter of record, hence needs no reply.
17. That the reply to the contents of para 2 of the application be read as part and parcel of the reply to para 37 of the application.
18. That the contents of para 38 to 42 of the application is matter of record, hence needs no reply.
19. That the reply to the contents of para 2 of the application be read as part and parcel of the reply to para 43 and 44.
20. That the contents of para 45 to 54 of the application is matter of record, hence needs no reply.

Reply to the Prayer

That the prayer clause (i) to (x) is to decided by this Hon'ble Tribunal, hence need no reply. It is submitted that answering respondent will implement the directions issued by this Hon'ble Tribunal as per the provision laid down in the respective statues governing the mines rules which come under the preview of the answering respondent.

RESPONDENT NO.10



Sl. No.	Name of Mine, Owner & its Location/Area	Date of Submission of Notice of opening	Status of Appointment/ Authorisation of Manager	Status of permissions granted	Surface structures within blasting danger zone of 300m	Inspection and Action Taken Report	Remarks
1.	Billi Markund Stone Mine of M/s Radhe Radhe Enterprises (Arazi No. 5006ka, Area- 03.400 Hect.), Partner- Shri Ram Asare Agrahari, Shri Usman Ali, Shri Anupan Kumar Singh, Shri Nikhil Garg, Smt Indu Devi & Smt Manju Kumar Singh	19.12.2022	Appointed (First Class), Letter issued on 20.09.2023.	Permission granted vide letter no. 5111944/NZ/ Varanasi Region/Perm/2023/256048, dated 11.06.2023	On the North - 170m Huts & houses, 400KV Centre line HT Power transmission line was passing at about 53m away from the north side of the mine boundary, West - 132 KV Centre line HT Power transmission line was passing at about 69m away from the west side of mine boundary, East - 255m Huts & houses. For which management demarked area 100m away from the power transmission lines as "no blasting zone".	<p>Inspection Date- 13.04.2023</p> <p>(Annexure-A1)</p> <p>Order issued under Section 22A(2) of Mines Act, 1952 vide this Directorate letter No. S29013/वा.क्षे.(उ०अ०)/206/2024/सोनभद्र/ 2072, dated 07.08.2024</p> <p>Reg. 106(2)(a) & (3) of the MMR, 1961: The benches were not found properly made in the mine. In the east sides of the mine, height of the bench was found 21m. Proper benches shall be made by working from top downward only.</p> <p>(Annexure-A2)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा० क्षे०(उ०अ०)/206/2023/सोनभद्र/ 1241, दिनांक 26.05.2023</p> <p>a. Regulation 111(1): The Boundary of the lease/mine was not found demarcated/fixd on the ground by providing permanent pillars.</p> <p>b. 164(1A)(c) & (1-B)(a) of the MMR, 1961: There was HT line, Huts and crushers not belonging to the owner within the danger zone of 300m. No blasting shall be carried out in the mine within danger zone of 300 m from any permanent surface structures not belonging to the owner without obtaining permission except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of two kilograms can be used in each hole. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m of any permanent surface structure not belonging to the owner.</p>	1. As per blaster reports and RE-13 no deep hole blating was being carried in the mine.



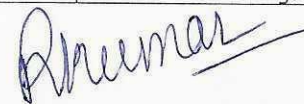
					<p>c. Rules 6 of MVTR, 1966: Persons employed in the mine were not imparted vocational training.</p> <p>d. Regulation 181: Berms was not provided around the area filled with water to prevent any person from falling or inadvertently entering therein.</p> <p><u>Inspection Date- 26.06.2024</u></p> <p>(Annexure - A3)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29013/ वा० क्षे०(उ०अ०)/206/2024/सोनभद्र/2081, दिनांक 07.08.2024</p> <p>a. Reg.106(2)(b) of MMR, 1961 read with permission condition no.2.2 of the permission letter no. 5111944/NZ/Varanasi Region/Perm/2023/ 256048, dated 11.06.2023: The gradient of haul road leading from surface to the bottom of the workings was found steeper than 1 in 16 at few stretches.</p> <p><u>Inspection Date- 07.08.2024</u></p> <p>(Annexure -A4)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29013/ वा० क्षे०(उ०अ०)/206/2024/सोनभद्र/2226, दिनांक 05.09.2024</p> <p>a) Reg. 106 (2) (a) & (3) of MMR, 1961 - The south-east part was developed with a single bench of height about 45m. The north east corner of the mine was divided three benches of height about 8m, 10m and 8m in descending order. The south side was developed with a single bench of height of about 15m and the west side was developed with a single bench of height about 20m.</p> <p>b) Reg.106(2)(b) of MMR, 1961 read with permission condition no.2.2 of the permission letter no. 5111944/NZ/Varanasi Region/ Perm/ 2023/256048, dated 11.06.2023: The gradient of haul</p>
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Prerna

					<p>road leading from surface to the bottom of the workings was found steeper than 1 in 16 at few stretches.</p> <p>Inspection Date- 12.11.2024</p> <p>(Annexure – A5)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/ वा.क्षे.०(उ०अ०)/206/2024/ 2652, दिनांक 13.11.2024.</p> <p>Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.</p> <p>Regulation 164 (1B) of MMR, 1961: On the North - 170m Huts & houses, 400KV Centre line HT Power transmission line was passing at about 53m away from the north side of the mine boundary, West - 132 KV Centre line HT Power transmission line was passing at about 69m away from the west side of mine boundary, East - 255m Huts & houses within the danger zone of 300 m from the mine.</p> <p>No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.</p>	
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Ranumar

Sl. No.	Name of Mine, Owner & its Location/Area	Date of Submission of Notice of opening	Status of Appointment/ Authorisation of Manager	Status of permissions granted	Surface structures within blasting danger zone of 300m	Inspection and Action Taken Report	Remarks
1.	Billi Markundi Stone Mine, Arazi No. 4823, 4821, 4814, 4847, 4848, 4849, 4850, 4851, 4860Mi, 4771, 4772, 4780, 4782, 4784, 4845, 4815Mi, 4816Mi, 4817Mi, 4818Mi, 4853Mi, 4820Mi, 4810Mi, Area- 08.79 acres of M/s Krishna Mining Works, Partner- Shri Madhusudhan Singh & Shri Dilip Kumar Keshri	10.06.2016	Appointed (2nd class), Letter issued on 27.03.2023.	Permission for use of HEMM* without deep hole blasting was obtained from this Directorate vide letter no. 515773/NZ/Varanasi Region/Perm/2023/257157, dated 09.08.2023	On the North - west 260m Huts & Houses and 33KV Centre line HT Power transmission line passing about 55m. East - 180m Huts & Houses, West - 145m Huts & Houses and 132KV Centre line HT Power transmission line passing about 30m. South - thick residential area adjacent of the boundary. For which management demarked area 100m away from the above structures "no blasting zone".	<p>Inspection Date- 24.08.2022</p> <p>(Annexure-B1)</p> <p>Prohibitory Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. S29013/ वा.क्षे. (उ०अ०)/141/2022/सोनभद्र/1446-47, dated 05.09.2022</p> <p>Regulation 106(2)(a): The opencast quarry of the mine was made about 76 m deep, with its eastern side divided into two benches of about 46 m & 30 m in height, western side was divided into five benches of which 2nd bench from top being about 52 m in height, southern side divided into three benches of which 2nd & 3rd benches from top being about 25 m & 45 m in height and the northern side divided into two benches of about 23 m & 10 m in height respectively, as against the maximum permissible bench height of 6 m.</p> <p>Regulation 118(4) read with 181: The persons in the mine were found being allowed to work by standing on narrow ledges of highwall by using ropes anchored at top of the highwall to climb down to such ledges, having potential danger of risk of fall of person from height.</p> <p>(Annexure-B2)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/141/2022/ सोनभद्र/ 1454-55, दिनांक 05.09.2022.</p> <p>a) Regulation 60(4) read with 61(1)(a): A surface plan and sections updated within the last 12 months was not found maintained in the mine.</p> <p>b) Regulation 106(2)(b): Heavy earth moving machinery were being used in the mine without obtaining permission as required under these regulations.</p>	<p>1. As per blaster reports and RE-13 no deep hole blating was being carried in the mine.</p> <p>2. Ground Vibration study was conducted by IIT BHU in August, 2019 vide Project Reg. No. Min/Const/Reg./17-18/04, dated 28.04.2017.</p> <p>3. As per Ground vibration study most of the recorded vibration are within the permissible limits at a distance of more than 100m and are incapable of damaging to the structures from the present working faces.</p>



					<p>c) Regulation 164 (1B) of MMR, 1961: Residential houses on south and south-eastern side, a 132 KV HT Line not belonging to the owner on the western side and a 33 KV HT Line not belonging to the owner on the north-eastern side were found existing within the danger zone of 300 m from the mine.</p> <p>No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.</p> <p>d) Regulation 182: Persons employed in the mine were not provided with protective footwears.</p> <p>e) Regulation 182A: Persons employed in the mine were not provided with helmet.</p> <p>f) Rule 29B of the Mines Rules 1955: The persons were being deployed in the mine without doing their initial medically examination.</p> <p>g) Rule 45 of Mines Rules, 1955: First aid kit was not carried by the supervisory officials while on duty.</p> <p>Rule 6(1) of the Mines Vocational Training Rules, 1966: The persons were being employed in the mine without imparting them basic vocational training.</p> <p>Inspection Date- 12.11.2024</p> <p>(Annexure-B3)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या</p>	
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Anurag

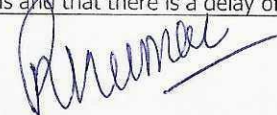
					<p>s 29018/ वा०क्षे०(उ०अ०)/141/2024/ सोनभद्र/ 2649-50, दिनांक 12.11.2024.</p> <p>Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.</p> <p>Regulation 164 (1B) of MMR, 1961: On the North - west 260m Huts & Houses and 33KV Centre line HT Power transmission line passing about 55m. East - 180m Huts & Houses, West - 145m Huts & Houses and 132KV Centre line HT Power transmission line passing about 30m. South - thick residential area adjacent of the boundary within the danger zone of 300 m from the mine.</p> <p>No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.</p>	
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Ramnar

Sl. No.	Name of Mine, Owner & its Location/Area	Date of Submission of Notice of opening	Status of Appointment/ Authorisation of Manager	Status of permissions granted	Surface structures within blasting danger zone of 300m	Inspection and Action Taken Report	Remarks
1.	Billi Markund Stone Mine of M/s Maa Kamakhya Stone Works (Arazi No. 5405kha, 5406, 5407ka & 5411, Area- 03.99 Acres), Partner- Smt Anju Rai	01.07.2016	Applied for authorisation, but Mine Foreman Certificate is not valid.	Not applied by the management for permission	On the North - 132KV Centre line HT Power transmission line passing at about 16.4m from the pillar, West - 132KV Centre line HT Power transmission line passing at about 10m from the pillar, South - 33KV Centre line HT Power transmission line passing at about 41m from south pillar, North-West - ITI College situated at north-west direction from lease boundary pillar at about 156 m, East - 11KV Centre line HT Power transmission line within the lease hold area within the danger zone of 300 m from the lease boundary.	<p>Inspection Date- 08.11.2023</p> <p>(Annexure-C1)</p> <p>Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. S29013/वा. क्षे.(उ०अ०)/149/2023/सोनभद्र/ 3010, dated 30.11.2023</p> <p>Section 17 (1) of Mines Act, 1952 read with Reg. 34(1) of MMR, 1961: No Manager was found appointed in the mine. No mining operation shall be carried out in the mine unless the mine is kept under the sole control of a manager, being a person duly appointed and possessing the prescribed qualifications, to physically exercise his personal supervision and perform his duties under the Mines Act, 1952 and the rules and regulations made thereunder.</p> <p>Reg. 106(2)(a) & (3) of the MMR, 1961: The sides of the mine were not kept adequately benched, sloped or secured so as to prevent danger from fall of sides. The north side was developed with two benches of each height about 8m and 30m in descending order, the west side was developed with three benches of each height about 20m, 15m and 5m in descending order and the east side was developed into two benches of each height about 6m and 30m in descending order instead of maximum permissible bench height of 6m.</p> <p>Regulation 106(2)(b) of MMR, 1961: Permission for use of heavy earth moving machinery (HEMM) was not obtained, however, the signs and impressions of using excavator and tippers were observed in the mine. No HEMM shall be used in the mine without obtaining permission from this Directorate.</p> <p>(Annexure-C2)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966 vide this Directorate letter No. संख्या s 29013/ वा० क्षे०(उ०अ०)/149/2023/ 3019, दिनांक 30.11.2023</p>	1.As per blaster reports and RE-13 no deep hole blating was being carried in the mine.



					<p>a. Reg. 60(4): Plans and sections of the mine were not found maintained up to date.</p> <p>b. Rule 29 B of Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>c. Rule 75 of the Mines Rules, 1955 - The registers, reports and other records maintained under Act, Regulations and Rules were not found available at the office of the mine.</p> <p>d. Rule 6 of Mines Vocational Training Rules, 1966: Persons employed in the mine were not imparted vocational training.</p> <p>Inspection Date- 12.11.2024</p> <p>(Annexure-C 3)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/ वा.क्षे. (उ.अं.)/149/2024/ 2647, दिनांक 13.11.2024.</p> <p>Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.</p> <p>Regulation 164 (1B) of MMR, 1961: On the North - 132KV Centre line HT Power transmission line passing at about 16.4m from the pillar, West - 132KV Centre line HT Power transmission line passing at about 10m from the pillar, South - 33KV Centre line HT Power transmission line passing at about 41m from south pillar, North-West – ITI College situated at north-west direction from lease boundary pillar at about 156 m, East - 11KV Centre line HT Power transmission line within the lease hold area within the danger zone of 300 m from the lease boundary.</p> <p>No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second</p>	
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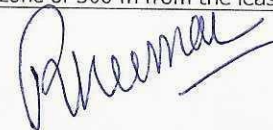
						between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.	
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Sl. No.	Name of Mine, Owner & its Location/Area	Date of Submission of Notice of opening	Status of Appointment/ Authorisation of Manager	Status of permissions granted	Surface structures within blasting danger zone of 300m	Inspection and Action Taken Report	Remarks
1.	Billi Markund Stone Mine of M/s Sai Baba Stone Works (Arazi No. 5414ga, Area- 03.43 Acres), Partner- Smt Anju Rai & Smt Shabanam Praveen	01.07.2016	Applied for authorisation, but application rejected because updated surface/mine plan not submitted	The management not applied for permission	On the East-132KV Centre line HT Power transmission line passing within the lease hold area on eastern part of the mine, South-West - ITI College situated at 20m from the lease boundary pillar within the danger zone of 300 m from the lease boundary.	<p>Inspection Date- 08.11.2023</p> <p>(Annexure-D1)</p> <p>Order issued under Section 22(3) of Mines Act, 1952 vide this Directorate letter No. S29013/वा.क्षे.(उ०अ०)/148/2023/सोनभद्र/ 3021-22, dated 30.11.2023</p> <p>Reg.106(2)(a)&(3) of the MMR, 1961:The sides of the mine were not kept adequately benched, sloped or secured so as to prevent danger from fall of sides. The north side was developed with two benches of each height about 25m and 15m in descending order, the south side was developed with single bench of height about 45m, the west side was developed with single bench of height about 20m and the east side was divided into four benches of each height about 20m, 5m, 15m and 3m in descending order instead of the maximum permissible bench height of 6m.</p> <p>Reg. 106(2) (b) of MMR, 1961: Permission for use of heavy earth moving machinery (HEMM) was not obtained, however, the signs and impressions of using excavator and tippers were observed in the mine. No HEMM shall be used in the mine without obtaining permission from this Directorate.</p> <p>(Annexure-D2)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961, Mines Rules, 1955 & Mines Vocational Training Rules, 1966vide this Directorate letter No. संख्या s 29013/ वा०क्षे०(उ०अ०)/148/2023/सोनभद्र/3031-32, दिनांक 30.11.2023</p>	1. As per blaster reports and RE-13 no deep hole blating was being carried in the mine.



					<p>a) Reg. 34(7)(a) of MMR, 1961: The manager was not found present in the mine during the inspection. No mining operation shall be carried out in the mine unless the mines manager is physically present in the mine to exercise his personal supervision and to perform his duties under the Mines Act and the rules and regulations made thereunder.</p> <p>b) Reg.60(4): Plans and sections of the mine were not found maintained up to date.</p> <p>c) Reg. 181 of MMR, 1961: The gradient of the haul road leading from the surface to the bottom of the workings was found steeper than 1 in 16.</p> <p>d) Rule 29 B of Mines Rules, 1955: Persons employed in the mine were not undergone initial or periodical medical examination.</p> <p>e) Rule 75 of the Mines Rules, 1955 - The registers, reports and other records maintained under Act, Regulations and Rules were not found available at the office of the mine.</p> <p>f) Rule 6 of Mines Vocational Training Rules, 1966: Persons employed in the mine were not imparted vocational training.</p> <p>Inspection Date- 12.11.2024</p> <p>(Annexure-D 3)</p> <p>Violation letter issued under Metalliferous Mines Regulation, 1961 vide this Directorate letter No. संख्या s 29018/ वा०क्षे०(उ०अ०)/148/2024/ 2644-45, दिनांक 13.11.2024.</p> <p>Regulation 124(6) of MMR, 1961: Arrangement of dust suppression shall be made in the mine.</p> <p>Regulation 164 (1B) of MMR, 1961: On the East - 132KV Centre line HT Power transmission line passing within the lease hold area on eastern part of the mine, South-West – ITI College situated at 20m from the lease boundary pillar within the danger zone of 300 m from the lease boundary.</p>	
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						<p>No blasting shall be conducted in the mine within danger zone of 300m from any permanent surface structures not belonging to the owner except with the limited aggregate maximum charge in all holes fired at one time not in excess of 2 kilograms or if the blasting is done with delay detonators or other means and that there is a delay of at least half a second between successive shots fired, maximum charge of 1.5 kilograms can be used in each hole instead of 2 kg per delay unless the later is established to be safe by a scientific study conducted in the mine. Provided that irrespective of the amount of explosives used, no blasting shall be done at any place in the mine which is within 100 m any such permanent surface structures.</p>	
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* HEMM: Heavy Earth Moving Machinery

